

**Government approval on fixation of tariff**

†3999. SHRI RAVI SHANKAR PRASAD: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Government has approved the fixation of tariff at certain major ports in the country on the basis of market forces;

(b) if so, the facts thereof;

(c) whether before the said decision was taken it has been ascertained that what would be the different possible changes by bringing changes in the existing policy; and

(d) if so, the details of possible changes?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (d) After soliciting views from the various stakeholders, Government has taken steps for formulation of new Guidelines for fixation of Tariff of Major Ports. These Guidelines would enable the terminal operators to fix market related tariff which will continue to be notified by TAMP. The new Guidelines would also help create a level playing field, *vis-a-vis*, the non-major ports which are presently not covered by TAMP notified tariff.

**Reforms in security clearances and tariff regulations**

4000. SHRI N.K. SINGH: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that the Ministry missed its target of awarding 42 projects in the last year;

(b) if so, the details thereof;

(c) if so, the reasons therefor;

(d) whether Government is proposing any measures to expedite port projects by introducing reforms in security clearances and tariff regulations; and

(e) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (c) In the financial year 2012-13, Ministry of Shipping awarded 32 projects as against the target of

---

†Original notice of the question was received in Hindi.

42 projects. 10 projects could not be awarded due to various reasons such as non-receipt of security inputs for bidders, inadequate response to the bids and litigation, etc.

(d) and (e) Government of India has issued guidelines for streamlining the security clearance process for port projects. As per the said guidelines, security inputs are to be provided by the security agencies within 12 weeks and the same are valid for 3 years unless there is a change of more than 10% in the shareholding pattern of the company.

The Government has also taken steps for formulation of new guidelines for fixation of Tariff in Major Ports to enable the terminal operators of Major Ports to fix market related tariff which will continue to be notified by Tariff Authority for Major Ports (TAMP).

#### **Cargo volumes at major ports**

4001. SHRI N.K. SINGH: Will the Minister of SHIPPING be pleased to state:

- (a) the details of the cargo volume over the last three years;
- (b) whether it is a fact that the cargo volumes being handled at major ports is declining;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether Government proposes measures to increase the cargo handled by major ports in India; and
- (e) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) The cargo traffic details of the 12 Major Ports for the years 2010-11 to 2012-13, are given in the Statement (*See* below).

(b) and (c) As is evident from the Annexure, most Major Ports have shown growth in cargo volumes over the years. Only Kolkata, Visakhapatnam, Chennai and Mormugao have shown a decline in cargo, mainly due to the ban on iron ore mining and banning of dusty cargo by the Hon'ble High Court of Madras at Chennai Port.